

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 128 OF 2017 &  
IA NO. 336 OF 2017**

**Dated: 7<sup>th</sup> September, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of:**

**Haryana Power Purchase Centre ..... Appellant(s)  
Vs.  
M/s Sri Jyoti Renewable Energy Pvt. Ltd. & Anr. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Anushree Bardhan  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Nishant Ahlawat for R-2

**ORDER**

Learned counsel for the parties are agreed that the present matter is covered against the appellant by the Judgment of this Tribunal in Appeal No. 183 of 2015 decided on 15.03.2016.

In view of this admitted position, the instant appeal will have to be dismissed. The appeal is accordingly dismissed. Pending IAs shall stand disposed of.

**(I. J. Kapoor)  
Technical Member**

*ts/tpd*

**(Justice Ranjana P. Desai)  
Chairperson**